

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 18/(MAH)/2015  
CA No. 14/2017


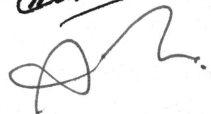
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.02.2017

NAME OF THE PARTIES: Dr. Digambar S. Naik  
V/s.  
M/s. Vrundavan Shalby Hospitals Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and  
241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Bruno Castellino	Advocate for Petitioner	
2.	Ashish Rao a/w Darshan Naik	Advocate for Respondents	

ORDER

C.A. No. 14/2017 in T.C.P. No. 18/397-398/NCLT/MB/GOA/2015

The Respondents, despite time was given for filing reply in main petition, has not filed reply, now they have come up again asking two weeks time to file reply in the main petition.

The Petitioner Counsel submits that hospitals have been closed. The Petitioner Counsel submits that the Board of Directors passed a resolution on 22.12.2016 authorizing Mr. Shyamlal Joshi (R4) to do all acts, deeds and interest as may be required to implement the board resolution in respect to vacating P1 from bungalow occupied by P1.

In view of the submissions made by both the Counsel, the Respondent side is given final chance to file reply to the main Petition within one week hereof, failing which, the right of filing reply will be waived. Rejoinder, if any be filed within 2 weeks thereof.

List this matter for final hearing on 14.03.2017

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial).

Sd/-

V. NALLASENAPATHY  
Member (Technical).